
(2021) 06 OHC CK 0074
In the Orissa High Court
Case No : Bail Application No. 2414 Of 2021

Pankaj Bag

APPELLANT

Vs

State Of Odisha

RESPONDENT

Date of Decision : 23-06-2021

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 439

Citation : (2021) 06 OHC CK 0074

Hon'ble Judges : Dr. S. Muralidhar, CJ

Bench : Single Bench

Advocate : Bijaya Kumar Ragada, Karunakar Gaya

Final Decision : Dismissed

Judgement

Dr. S. Muralidhar, CJ

1. This matter is taken up by video conferencing mode.
2. This is an application under Section 439 Cr.P.C. to release the Petitioner on bail in connection with Jharsuguda P.S. Case No.716 of 2020 corresponding to C.T. Case No.2617 of 2020 pending in the Court of learned S.D.J.M., Jharsuguda.
3. Learned counsel for the Petitioner seeks leave to withdraw this application with liberty to approach the trial Court after the charge sheet is filed.
4. The BLAPL is dismissed as withdrawn with liberty as prayed for.
5. As the restrictions due to resurgence of COVID-19 situation are continuing, learned counsel for the parties may utilize a printout of the order available in the High Court's website, at par with certified copy, subject to attestation by the concerned advocate, in the manner prescribed vide Court's Notice No.4587, dated 25th March, 2020 as modified by Court's

Notice No.4798, dated 15th April, 2021.